

STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 30/09/2024

Description of cases	Cases pending at the beginning of the quarter year	Institution during the quarter year	Disposal during the quarter year					Total	Number of cases in which Judgments Reserved & pending				Cases pending at the end of the quarter year
			At Preliminary hearing	By a Single Judge	By Division Bench	By Full Bench	By Constitution bench		Over a month and less than two months	Over two months and less than four months	Over four months and less than six months	Over six months	
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1. MAIN CASES ORIGINAL SIDE (CIVIL)													
a) Civil suits													
b) Admiralty suits													
2. Testamentary and intestate suits	--	01	--	--	--	--	--	--	--	--	--	--	01
3. Insolvency Cases													
4. Liquidation Cases													
5. Chartered Accountant Act, 1949													
6. Special Jurisdiction Cases													
7. WRIT PETITIONS													
a) Service matter	13	--	--	03	--	--	--	03	--	--	--	--	10
b) Land Reforms													
c) Labour Laws													
d) Others	59	15	--	12	--	--	--	12	--	--	--	--	62

PREPARED BY:


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High Court of Sikkim
Gangtok

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Joint Registrar-cum-Reader
High Court of Sikkim
Gangtok

8 a) Banking Regulation Act, 1949														
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949														
9. Company petition & Application														
a) Petitions														
b) Application in Petitions														
c) Applications in liquidation proceedings														
d) Application in company appeals														
e) Matter transferred U/S 455(3) of the Companies Act														
10. Income Tax References and applications														
11. Sales Tax References and application														
12. Other Direct and indirect Tax References and applications														
a) Gift Tax Wealth Tax and Estate Duty References and Applications														
b) Other tax Revision Cases														
c) Other Tax Reference and Applications														
13. Petitions Under Indian Arbitration Act	07	02	--	01	01	--	--	02	--	--	--	--	--	07
14. Matrimonial Cases and Reference														
a)Matrimonial Suits/Cases	--	--	--	--	--	--	--	--	--	--	--	--	--	--
b)Matrimonial References														
c)Petitions Under Section 24 of the Hindu Marriage Act														
15. Land Acquisition Reference														
16. Election Petitions and Applications														
a) Election Petitions														
b)Applications in Election Cases														
17.Insurance Act, Reference & Applications														

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18. Motions													
a) Motion for sanction of prosecution													
b) Motion for setting aside fraudulent transfers													
c) Motion for annulment of adjudication orders													
d) Motion for setting aside Insolvency cases													
e) Notice of Motion for stay order													
19. Other Petitions and Applications													
a) Probate Civil Petitions													
b) Petitions under the Guardians & Wards Act													
c) Contempt of Court (Civil) Petitions	01	02	--	01	--	--	--	01	--	--	--	--	02
d) Cross objections	--	--	--	--	--	--	--	--	--	--	--	--	--
e) Transfer Petition (Civil)													
f) Applications for leave to sue as indigent person													
g) Execution application on the original side													
h) Special Cases under Order XXXVI of Civil Procedure Code 1908													
i) Applications under Court Fees Act, Regarding valuation of Estate													

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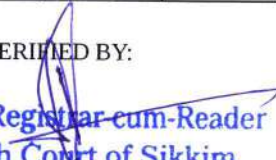

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j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)														
k) Petitions Application for														
i) Injunction in Original Proceedings														
ii) Appointment of Receivers in Original Proceeding														
l.) Civil Miscellaneous Case	--	--	--	--	--	--	--	--	--	--	--	--	--	--
20. TOTAL	80	20	--	17	01	--	--	18	--	--	--	--	--	82
ORIGINAL SIDE (CRIMINAL)														
21. High Court Sessions														
22. Writ Petitions														
a) Relating to Investigation or Trial of Criminal cases	--	--	--	--	--	--	--	--	--	--	--	--	--	--
23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure, 1973														
24. Criminal Contempt, under the Contempt of Courts Act														
25. Others														
a) Transfer Petition (Crl.)	--	--	--	--	--	--	--	--	--	--	--	--	--	--
b) Application U/S 482 of Criminal Procedure of 1973 or under any other corresponding provision	02	--	--	--	--	--	--	--	--	--	--	--	--	02
26. TOTAL	02	--	--	--	--	--	--	--	--	--	--	--	--	02

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APPELLATE SIDE (CIVIL)													
27. Writ Appeals													
a) Service matters	02	--	--	--	01*	--	--	01	--	--	--	--	01
b) Land reforms including land ceiling													
c) Labour laws													
d) Other	05	--	--	--	--	--	--	--	--	--	--	--	05
28. Letters patent Appeals													
29. First Appeals from													
a) Original Side													
b) Judgments	23	02	--	03	04**	--	--	07	--	--	--	--	18***
c) Orders	03	02	--	--	--	--	--	--	--	--	--	--	05
30. Second Appeals from Judgment													
	06	01	--	--	--	--	--	--	--	--	--	--	07
31. Miscellaneous First Appeals from													
a) Original Side													
b) Judgment													
c) Orders													
32. Miscellaneous Second Appeals from													
a) Judgment													
b) Orders	01	--	--	--				--					01
33. Revision Petitions													
	--	01	--	--	--	--	--	--	--	--	--	--	01
34. Civil References													
35. Civil Miscellaneous Petitions under Article 227 of the Constitution													
36. Other Appeals													
a) City Civil Court Appeals													
b) Review of Judgments	--	--	--	--	--	--	--	--	--	--	--	--	--
c) Compensation, Claims and Special Appeals	15	05	--	04	--	--	--	04	--	--	--	--	16
d) Original Civil Jurisdiction Appeals													
e) Execution First Appeals													
f) Special Tribunal Appeal													
37. TOTAL	55	11	--	07	05	--	--	12	--	--	--	--	54

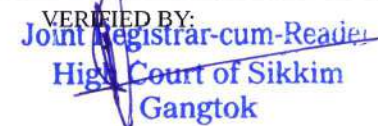
* 01 (one) Writ Appeal transferred to the High Court of Delhi vide order dated 23.08.2024 passed by the Hon'ble Supreme Court in Transfer Petition (Civil) No. 251 of 2024.

** 02 (two) Commercial Appeals and 02 (two) Tax Appeals.

*** 03 (three) Tax Appeals included.

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APPELLATE SIDE (CRIMINAL)													
38. Criminal Appeals													
a) By persons convicted	47	06	--	06	06	--	--	12	--	--	--	--	41
b) By Government from Judgment of Acquittal	06	02	--	--	01	--	--	01	--	--	--	--	07
c) By complaint, U/S 378 (4) of Criminal Procedure Code	01	--	--	--	--	--	--	--	--	--	--	--	01
39.Criminal Revisions	06	01	--	02	--	--	--	02	--	--	--	--	05
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions													
41. Criminal L P	03	04	--	01	01	--	--	02	--	--	--	--	05
42. Others													
a) Fresh Bail Applications pending Investigation of trial													
b)Bail including Anticipatory Bail													
c) Review Petition (FAM CT)													
43. TOTAL	63	13	--	09	08	--	--	17	--	--	--	--	59
GRAND TOTAL(20+26+37+43)	200	44	--	33	14	--	--	47	--	--	--	--	197

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PROFORMA -III

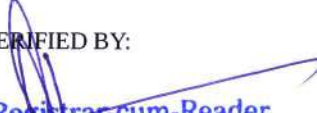
CLASSIFICATION OF CASES PENDING AT THE END OF QUARTER YEAR ENDING ON 30/09/2024 IN TERMS OF DATE OF INSTITUTION

Description of cases	PENDING FOR											
	Less than one year	One to two years	Two to three years	Three to four years	Four to five year	Five to six year	Six to seven year	Seven to eight year	Eight to nine year	Nine to ten year	Over ten year	TOTAL
Main Cases	2	3	4	5	6	7	8	9	10	11	12	13
1. Original Side (Civil)												
1. suits												
a) Civil suits												
b) Admiralty suits												
2. Testamentary and intestate suits	01	--	--	--	--	--	--	--	--	--	--	01
3. Insolvency Cases												
4. Liquidation Cases												
5. Chartered Accountant Act, 1949												
6. Special Jurisdiction Cases												
7. WRIT PETITIONS												
a) Service matter	01	05	01	03	--	--	--	--	--	--	--	10
b) Land Reforms												
c) Labour Laws												
d) Others	33	12	08	04	01	--	01	--	--	02	01	62

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b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949												
9. Company Petition & Application												
a) Petitions												
b) Application in Petitions												
c) Applications in liquidation proceedings												
10. Income tax Reference & Applications												
11. Sales Tax References and application												
12. Other Direct and Indirect Tax References and Applications												
a) Gift Tax Wealth Tax and Estate Duty References and Applications												
b) Other tax Revision Cases												
c) Other Tax Reference and Applications												
13. Petitions Under Indian Arbitration Act	05	01	--	--	--	--	--	01	--	--	--	07
14. Matrimonial Cases and References												
a) Matrimonial Suits/Cases	--	--	--	--	--	--	--	--	--	--	--	--
b) Matrimonial References												
c) Petitions Under Section 24 of the Hindu Marriage Act												
15. Land Acquisition Reference												
16. Election Petitions and Applications												
a) Election Petitions												
b) Applications in Election Cases												

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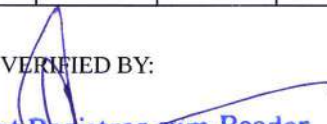

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17. Insurance Act, Reference & Applications													
18. Motions													
a) Motion for sanction of prosecution													
b) Motion for setting aside fraudulent transfers													
c) Motion for annulment of adjudication orders													
d) Motion for setting aside Insolvency cases													
e) Notice of Motion for stay order													
19. Other Petitions and Applications													
a) Probate Civil Petitions													
b) Petitions under the Guardians & Wards Act													
c) Contempt of Court (Civil) Petitions	01	01	--	--	--	--	--	--	--	--	--	--	02
d) Cross Objections	--	--	--	--	--	--	--	--	--	--	--	--	--
e) Transfer Petition (Civil)													
f) Applications for leave to sue as indigent person													
g) Execution application on the original side													
h) Special Cases under order XXXVI of civil procedure code 1908													
i) Applications under Court Fees Act, Regarding valuation of Estate													

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j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)													
k) Petitions Application for													
i) Injunction in Original Proceedings													
ii) Appointment of Receivers in Original Proceeding													
l.) Civil Miscellaneous Case													
20. TOTAL	41	19	09	07	01	--	01	01	--	02	01	82	

ORIGINAL SIDE (CRIMINAL)													
21. High Court Sessions													
22. Writ Petitions													
a) Relating to Investigation or Trial of Criminal cases													
23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973													
24. Criminal Contempt, under the Contempt of Courts Act													
25. Others													
a) Transfer Petition (Crl.)													
b) Application U/S 482 of Criminal Procedure Code of 1973 or under any other corresponding provision	02	--	--	--	--	--	--	--	--	--	--	02	
26. TOTAL	02	--	--	--	--	--	--	--	--	--	--	02	

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APPELLATE SIDE (Civil)												
27. Writ Appeals												
a) Service matters	--	01	--	--	--	--	--	--	--	--	--	01
b) Land reforms including land ceiling												
c) Labour laws												
d) Other	03	01	01	--	--	--	--	--	--	--	--	05
28. Letters patent Appeals												
29. First Appeals												
a) From Original Side												
b) From Judgments	05	03	02	01	02	05	--	--	--	--	--	18*
c) From Orders	05	--	--	--	--	--	--	--	--	--	--	05
30. Second Appeals from Judgment	03	01	01	02	--	--	--	--	--	--	--	07
31. Miscellaneous First Appeals												
a) From Original Side												
b) From Judgment												
c) From Orders												
32. Miscellaneous Second Appeals												
a) From Judgment												
b) From Orders	--	01	--	--	--	--	--	--	--	--	--	01
33. Revision Petitions	01	--	--	--	--	--	--	--	--	--	--	01
34. Civil References												
35. Civil Miscellaneous Petitions under Article 227 of the Constitution												
36. Other Appeals												
a) City Civil Courts Appeals												
b) Review of Judgments												
c) Compensation, Claims and Special Appeals	15	--	--	--	--	01	--	--	--	--	--	16
d) Original Civil Jurisdiction Appeals												
e) Execution First Appeals												
f) Special Tribunal Appeal												
37. TOTAL	32	07	04	03	02	06	--	--	--	--	--	54

* 03 (three) Tax Appeals included.

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APPELLATE SIDE (CRIMINAL)												
38. Criminal Appeals												
a) By persons convicted	33	05	03	--	--	--	--	--	--	--	--	41
b) By Government from Judgment of Acquittal	05	02	--	--	--	--	--	--	--	--	--	07
c) By complaint, U/S 378 (4) of Criminal Procedure Code	--	--	01	--	--	--	--	--	--	--	--	01
39. Criminal Revisions	04	--	--	--	--	--	01	--	--	--	--	05
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions												
41. Criminal L P	05	--	--	--	--	--	--	--	--	--	--	05
42. Others												
a) Fresh Bail Applications pending Investigation of trial												
b) Bail including Anticipatory Bail												
c) Review Petition (FAM CT)												
43. TOTAL	47	07	04	--	--	--	01	--	--	--	--	59
GRAND TOTAL (20+26+37+43)	122	33	17	11	06	03	02	01	--	02	01	197

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PROFORMA -V

STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 30/09/2024

ACTUAL STRENGTH OF JUDGES

Sanctioned strength of Judges	No of Judges entrusted with court work only	No. of Judges entrusted with other work exclusively	TOTAL	No. of Court working days	Total number of Judge days
03	03	---	03	43	43

1. 10.07.2024 to 26.07.2024 – Special (Monsoon) Vacation.
2. 19.08.2024 and 16.09.2024 – Bench not available.

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